

## **Form B**

[See Rule 15 (4)]

### ***Allotment Order***

House No.....of Block No.....at.....is allotted to Sri..... son of Sri..... an employee of Messrs ..... Department.....Ticket No.....Shift.....on a monthly rent of Rs exclusive of electricity and other charges, on the conditions noted below :

*Assistant Housing Commissioner, U. P.*

*For Housing Commissioner, U. P.*

### **Terms and Conditions of Allotment**

(i) That he shall deposit a security equal to two months' rent of the house, which will be refundable only in case when no house is allotted to him or on his vacating the house :

Provided that the security will be refundable only if there are no outstanding dues against him and he produces clearance certificate to the effect from the officer authorized by the Housing Commissioner in this behalf.

(ii) That he shall pay the rent and other dues for each month on or before the 15th day of the following month, to the person authorized by the Housing Commissioner, Uttar Pradesh, to receive the same.

(iii) That he shall not assign his right of occupation to any other person and shall not subject or otherwise (transfer or part with possession of the house or any part thereof).

(iv) That the house will be used and occupied for the purpose of residence only by him and by the bona fide members of his family and not otherwise.

(v) That if any damage is caused to the house or any part thereof or to any fixture, he shall be liable to pay such compensation as may be determined by the Housing Commissioner.

(vi) That he shall keep the house in clean and sanitary condition.

(vii) That he shall not allow water from any tap to run waste.

(viii) That he shall not use the house in a manner as to cause any inconvenience or nuisance or annoyance to the occupants of neighbouring houses.

(ix) That he shall not make any addition to or alteration in the house or any part thereof and shall not remove any existing fixtures.

(x) That he shall not obstruct the Housing Inspector or other staff employed under the Housing Commissioner in the discharge of official duties. Such obstructions, if any, will make him liable to eviction.

(xi) The tenements once allotted, shall not be changed without sufficient reasons.

(xii) That as soon as the occupant ceases to be a worker as defined in the Factories Act, 1948, he shall send intimation of the same in writing to the Housing Commissioner. The right of occupation shall then cease forthwith and he shall vacate the premises.

(xiii) That he shall abide by all the above conditions and any change in or addition to them of which notice is given to him.